

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

Review Application No. 61/02

IN

Original Application No. 619 of 1994

this the 29th day of August 2002

Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. A.K. Bhatnagar, J.M.

Rajendra Kumar son of Late Ratan  
Chandra Sharma, R/o 731,  
Colonelganj, Allahabad. .... Applicant

(By Advocate Shri Satish Dwivedi)

Versus

1. The Union of India through the Chairman, Railway, Board, Rail Bhawan, New Delhi.
2. The General Manager, Northern Railway, Beroda House, New Delhi.
3. The Chairman, Railway Recruitment Board, Allahabad. .... Respondents

(By Advocate Shri A.K. Gaur)

ORDER

BY HON'BLE MR. S. DAYAL, MEMBER (A)

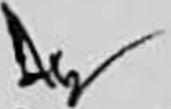
This review application No. 61/02 has been filed for review of order of this Tribunal dated 31.10.95.

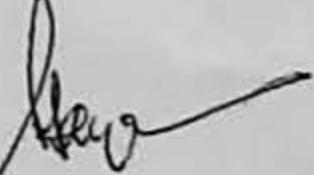
2. There is an application for condonation of delay on the ground that the applicant has got certain confidential documents from the office of the respondents in the last weeks of May 2002, due to which the review petition has been filed after nearly seven years. The applicant was one of the four applicants in O.A. No. 619/94 who appeared for one of the 79 vacancies which were required to be filled up as per the direction of the Hon'ble Supreme Court. A test was conducted and a select list was prepared which was challenged in the O.A. on the ground that pick and choose method was adopted. It was also alleged that the final list was tampered with by adding some names and deleting the

names of others. It was alleged that psychological test was applied to categories to which it was not applicable thereby changing the ranks of the candidates selected. The O.A. was decided holding that the applicant had failed to establish any ground on the basis of which the selection may be declared violative of the direction given by the Hon'ble Supreme Court. The applicants now seeks to produce internal correspondence between Member Secretary of Railway Recruitment Board, Allahabad and General Manager, Northern Railway, Baroda showing that there were discrepancies and on that ground seeks a review of the order at this juncture.

3. We do not consider it appropriate to allow the application for condonation of delay on account of the so called discovery of certain documents filed with the review petition. The review petition is, therefore, dismissed as barred by limitation.

4. There will be no order as to costs.

  
Member-J

  
Member-A

/ Neelam/